## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

T.P. Nos. 34-A/2016 & 34-B/2016 with T.P. No 34/111A/NCLT/AHM/2016(New) C.A. Nos. 284/2014 & 137/2015 with C.P. No. 13/111A/CLB/MB/2013(Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2018

Name of the Company:

Shobhna P. Mahajan

V/s.

Micro Inks Ltd.

Section of the Companies Act:

Section 111A of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. P. Y. 60) AHAJAN	PETINDNERNS.	FOR SELF & FOR PENTIDINER No. 1	Rengios.
2. Kninc f. Paneron For Arjun R. sheth	Range Bradge and Advocut R	Respondent	10. R. Perseuch

## **ORDER**

Mr. P Y Mahajan present for Petitioner no. 1 and 2. Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Heard arguments of petitioners no. 1 and 2.

Respondent counsel sent letter for adjournment on the ground that he underwent surgery.

For arguments of learned Counsel for Respondent.

List the matter on 21.03.2018.

bourse

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 6th day of February, 2018.